NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) No.114/Chd/Pb/2017

Under Section 7 of the Insolvency and Bankruptcy Code, 2016.

In the matter of:

State Bank of IndiaApplicant-Financial Creditor

Vs.

SEL Manufacturing Company Limited. ... Respondent-Corporate Debtor

Present: Ms. Pallavi S. Shroff, Advocate with Ms. Misha, Mr. Vaijayant

Paliwal, Mr. Nitin Kaushal, Advocates for Applicant-

Financial Creditor.

Mr. Anand Chhibbar, Senior Advocate with Mr. Gaurav

Mankotia, Mr. Arvind Gupta and Ms. Eshna Kumar, Advocates

for respondent-corporate debtor.

The respondent filed reply in the Registry only on 10.01.2018 though it was directed to be filed within a week vide order dated 21.12.2017. However, copy of the same has been supplied to the learned counsel for the petitioner.

The matter is adjourned to 17.01.2018 for arguments. Learned counsel for the petitioner seeks to file some additional documents. Let the same be filed along with affidavit at least a day before the date fixed with copy advance to the counsel opposite.

Sd/-(Justice R.P.Nagrath) Member (Judicial)

December 11, 2018